

SUPREME COURT OF INDIA

Chandroo Kundan Dass Pamnani

Vs.

Union of India

Crl.Writ Petn. Nos. 1377 and 1377A of 1979

(S. Murtaza Fazl Ali, P. S. Kailasam and A. D. Koshal, JJ.)

30.01.1980

JUDGEMENT

FAZAL ALI, J.:-

1. For the reasons that we have given in Writ Petition No. 1376 of 1979 : (reported in AIR 1980 SC 798) which fully cover the present case where also there is an inordinate and unexplained delay in considering the representation filed by the detenu, the writ petition is allowed and the order of detention passed against the petitioner is set aside and the petitioner- detenu is directed to be released forthwith.

2. In view of our order releasing the detenu, Writ Petition No. 1377A/79 being a petition from jail, becomes infructuous and hence no orders need be passed in relation thereto.

Petition allowed.